

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Petition (AT) No. 05 of 2019 in
Company Appeal (AT) No. 36,43-47 of 2016

IN THE MATTER OF:

Sonia Khosla

...Appellant

Versus

Vikram Bakshi & Ors.

...Respondents

Present:

For Appellant: Mr. Deepak Khosla, Advocate

For Respondents:

ORDER

14.08.2019: Learned counsel for the Petitioner referring to the sub Section 424 of Companies Act r/w Section 195 and Section 340 (2) of Chapter XVI of the Code of Criminal Procedure submitted that on facts and circumstances this court has jurisdiction to punish the Contemnor/ Respondent for alleged contempt committed by them.

Let notice be issued on Respondents to decide whether to initiate any proceedings for contempt and perjury against them or not. Requisites along with process fee be filed by 16.08.2019.

Post the case 'for admission' before first bench on **23rd September, 2019** at **2.00 P.M.**

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)